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1982. However, certain diversification programmes initiated by the management invited trouble for the company and it added a loss of about 150 crores of rupees to the company. While taking up the diversification programme, the management expected a profit of 40 crores of rupees from these diversification works. The Government did not view it seriously and allowed the present management to continue. The present CMD of the company takes his own decision without consulting anyone in the company. Even the above referred diversification programme was initiated by him and invited trouble for the company. For carrying out project diversification the BGML purchased unwanted machines and it was the main reason why the company made losses. Similarly, for the engineering diversification the company purchased seven machines, out of which 6 are of no use. The management under the present CMD ed machines worth over rupees eight crores and what is painful to point out here is that after spending crores of rupees these machines are lying unutilised and are in a stage of dilapidation. The present management are even unable to process the 45,000 tonnes of ore extracted from the goldfield and the ore is lying unutilised after a huge amount of money was spent for its extraction. Sir, I may be permitted for two minutes only.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude.

SHRI S. MUTHU MANI: Sir, we have so far extracted gold ore up to 1.500 feet below the ground but it is considered that we can do extraction up to 3.500 feet below the ground. As far as Kolar is concerned, at present we need not think of mining at deep level since we have not touched the other parts of Kolar which are spread over 200 kilometres. So far we have concentrated mining at Kolar within a radius of 14 kilometres.

Sir. I would like to point out that BGML has got about 12,000 acres of land, out of which only 200 acres of

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land has been earmarked for mining and other purposes. It has been scientifically proved that agricultural activities on this land are economically viable with water coming out while mining and also with electricity available at Kolar. This land is most suitable for sericulture. The BGML should also undertake to build houses for the retired employees, utilise this land for agricultural purposes and rehabilitate its retired employees. 6.00 P.M.

Sir, during the last visit of the hon. Prime Minister to Karnataka, he as sured the public that the BGML wiH not be closed down. In this connec tion I want to know from the Hon. Prime Minister whether the Government has taken out the case of Bharat Gold Mines Limited from the purview of the Board for Industrial Finance

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Reconstruction since the case of BGML has referred to BIFR very long back and whether the Government has alloca ted funds to BGML as demanded by it and other concerned. What are the constructive measures taken by the Government before the annooncement by the hon. Prime Minister. In view of the above said facts and circumstances, I. as per the advise of the Chief Minister of Tamil Nadu, urge uron the Government to implement the recommendations submitted by the Parliamentary Committee.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI); Shri Ram Nath Kovind.

Hunger-strike by SC|ST employees of Nationalised Banks

SHRI RAM NATH KOVIND (Uttar Pradesh): Sir, Mr. Vice-Chairman, I beg to rise to express my concern to the plish! which tLJs bank employees belonging to the Scheduled Castes and the Sw.eduled Tribes are facing today. Sir, a" the nationalised banks have got the SCs & STs welfare associations. They formed a national federation. All these organisations had some departmental problems with regard to the harasment, victimisation and non- provision of promotional avenues and for that matter, the federation gave a due notice to the Central Government, particularly the Finance Minister as well as

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[Shri Ram N^h zz]

le Prime Minister. It was given ab ut a month ago and i; was also menone, there that this is the last re-»rt and if these problems are not solved ley would be constrained to go on a unger-strike. Sir, despite the advance otice given to the concerned Minivte.r le Central Government utterly failed, ley did not respond in time and for ;on the said federation representig all the nationalised banks sat on indefinie hunger-strike at lantar il. lantar, New Delhi from the 6:h of his month. I had also the occasion o bring this matter to the notice of he Government, especially the Finance [^]inister and the Minister of State for ^rinance. I met the Finance Minister Dday and he promised me for action but he shocking affair is that yesterday the 'resident of the AU India SCs & STs lank Employees Federation, Shri S. K. 'atil, who was on an indefinite hungerfell ill an-l he was taken trike s 3 the Ram Manohar Lohia hospital and e is still there. I have also brought this o the

still here. I have also brought this o the notice of the Finance Minister. -, I request and appeal o the Government to take timely action nd derate some high ranking officer of he Finance Ministry to visit them and -ful dialogue so as to void any further complications. Thank ou, Sir.

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SHRI GOVINDRAM MIRI (Madhya Pradesh); I associaie myse'f with the hon. Member. I urge upon the Government to solve the problem. Thank you, Sir.

SHRI RAM RATAN RAM (Uttar Pradesh): Sir, the order of the Supreme Court dated 16.11.1992 should he modified ari there should be an amendment in the Constilution because the order of the Supreme Court has restricted the reservation in promotion and after October 1997 there will be no promotion to the SCs & STs. The non-gazetted employees would be suffering a lot because they will not be getting any promotions. Kindly take note of it. I would 'ike to request the Government to make an amendment in the Constitution and bring it in the Ninth Schedule so that it cannot be challenged in the Supreme Court.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI); Now the House is adjourned till 11.00 AM, on Monday.

The House then adjourned at six minutes past six of the clock till eleven of the clock on Monday, the 12th December, 1994.